Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.777/2015 in O.A.No.907/2013

Friday, this the 7^{th} day of October 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. K.N. Shrivastava, Member (A)

Raghu Nandan Vashisht s/o late Mr. Shiv Charan r/o 2545, Gali No.66, Block E-2 Molar Band Extension New Delhi – 44

(Mr. Sourabh Ahuja, Advocate)

...Applicant

Versus

- Mr. Puneet Goyal
 Commissioner (South Delhi Municipal Corporation)
 Civic Centre,
 Opposite Ram Leela Maidan
 New Delhi
- Mr. Kiran Dabral
 Additional Commissioner (Health)
 South Delhi Municipal Corporation
 Civic Centre,
 Opposite Ram Leela Maidan
 New Delhi

..Respondents

(Mr. R.K. Jain, Advocate)

ORDER (ORAL)

Mr. V. Ajay Kumar:

When the matter was taken up for hearing, both the learned counsel submit that the order of this Tribunal has been complied with. However, learned counsel for petitioner submits that the respondents have not furnished the due and drawn statement.

2. In the circumstances, the C.P. is closed. Notices issued to the respondents are discharged. However, the respondents shall supply a copy of the due and

drawn statement to the petitioner as early as possible or in any case within a period of four weeks from the date of receipt of a copy of this order. No costs.

(K.N. Shrivastava) Member (A) (V. Ajay Kumar) Member (J)

October 7, 2016 /sunil/